

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 608 of 2009**

**Wednesday, this the 9th day of September, 2009**

**CORAM:**

**Hon'ble Dr. K.B.S. Rajan, Judicial Member**

**Hon'ble Mr. K. George Joseph, Administrative Member**

V. Sasidhara Kurup, aged 49 years,  
 S/o. Vasudeva Kurup, Telecom Mechanic,  
 Telephone Exchange, Bharat Sanchar Nigam  
 Limited, (BSNL), Mannaar P.O., Chengannoor Taluk,  
 Residing at : Manassary House,  
 Cherukole P.O., Mavelikkara. ....

**Applicant**

**(By Advocate – Mr. T.C. Govindaswamy)**

**V e r s u s**

1. Union of India, represented by the  
 Secretary to the Government of India,  
 Ministry of Communications, (Department  
 of Telecommunications), New Delhi.
2. The Chairman-cum-Managing Director,  
 Bharat Sanchar Nigam Ltd, New Delhi.
3. The Chief General Manager, (Telecom),  
 Bharat Sanchar Nigam Ltd., Kerala Circle,  
 Trivandrum.
4. The General Manager, (Telecom),  
 Bharat Sanchar Nigam Ltd., Telecom District,  
 Alappuzha - 688 011.

5. The Accounts Officer (Est),  
 Office of the General Manager, Telecom District,  
 Alappuzha - 688 011. ....

**Respondents**

**(By Advocate – Mr. N. Nagaresh)**

The application having been heard on 9.9.2009, the Tribunal on the  
 same day delivered the following:

**ORDER**

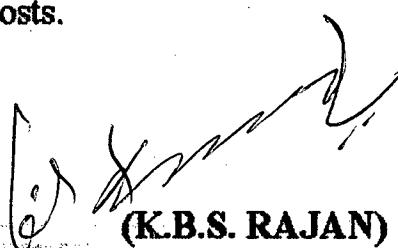
**By Hon'ble Dr. K.B.S. Rajan, Judicial Member -**

When the case came up for admission hearing, counsel for both the parties stated that substantive justice would be rendered if an order identical to that passed in OA 387 of 2009 and other connected matter is passed in this case as well. In order dated 26th August, 2009 in the aforesaid OAs the following order has been passed:-

"By virtue of order No.LC/V/O.A. 387/2009/5 dated 22.08.2009 whereby the applicants have been given option as per provisions contained in FR 22-1(a)(I), and on the basis of the submissions made by the counsel for the respondents at the Bar that no recovery will be made without the show cause, all the O.A.s are closed."

2. The aforesaid order is extended to the case of this applicant as well and accordingly, the OA is closed. No order as to costs.

  
**(K. GEORGE JOSEPH)**  
**ADMINISTRATIVE MEMBER**

  
**(K.B.S. RAJAN)**  
**JUDICIAL MEMBER**

**"SA"**